

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**(IB)-474(PB)/2018**

**IN THE MATTER OF:**

Phoenix ARC Pvt. Ltd. ....

Petitioner

v.

Anush Finlease & Construction Pvt. Ltd. ....

Respondent

**SECTION : UNDER SECTION 7 of the IBC, 2016**

**Order delivered on 06.08.2018**

**Coram:**

**Dr. Deepti Mukesh**  
**Hon'ble Member(Judicial)**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:-**

For the Petitioner(s):

Mr. Suresh Dutt Dobhal, Mr. Yuwang Goyal &  
Ms. Sunakshi, Advs.

For the Respondent(s):

Ms. Sakshee Sharma, Adv.

**ORDER**

Ld. Counsel for the applicant and respondent present. Pleadings are complete. Ld. Counsel for the applicant states that the corporate debtor has approached the applicant to negotiate the settlement which are being considered by the applicant and hence seeks adjournment to arrive at the amicable settlement.

List on 18.09.2018.

Sd/ —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

06.08.2018  
Ritu Sharma

Sd/ —

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**